

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 6

IVN.P (IBC)/68(MB)2023 IN C.P. (IB)/928(MB)2021

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **04.07.2024**

NAME OF THE PARTIES : **Shree Mata Trading Corporation**

Vs

Bilt Graphic Paper Products Limited

For Applicant (in IVN.P 68/2023) : Adv. Gaurav Mitra a/w Adv Akash
Srivastava i/b Adhita Advisors

For OC : Adv. Saurabh Panda

For CD : Adv. Alok Dhir a/w Kanishk Kheta and Adv. Princi Jaiswal i/b
Dhir and Dhir Associates

Sec. 9 of IBC

ORDER

1. Adv. Gaurav Mitra, appearing for the intervenor (Mother Earth Resources Private Limited) has undertaken to pay 50 lakh rupees to OC today itself to demonstrate his client's willingness to settle the matter. Adv. Alok Dhir appearing for the CD also seconds the submission made by Adv. Gaurav Mitra. However, Counsel for OC Adv. Saurabh Panda submits that email dated 03.07.2024 only indicates failure of the settlement talks.

2. Nevertheless, we again give an opportunity to the parties to discuss and finalise settlement terms and find out resolution in the matter. The Counsel for OC undertakes to accept the payment of 50 lakhs offered by the Counsel for the Intervenor. **List on 23.07.2024 for settlement report/final hearing.**

**Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)**

//RA//

**Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)**